

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.358/MP/2023 along with IA Nos. 90/2023 & 33/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : TP Saurya Limited (TPSL)

Respondents : Rewa Ultra Mega Solar Limited (RUMSL) and Ors.

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL
Shri Abhishek Nangia, Advocate, TPSL
Shri Aashwyn, Advocate, TPSL
Shri Ashish Anand Bernard, Advocate, MPPMCL
Shri Paramhansh Sahani, Advocate, MPPMCL
Shri Aditya Singh, Advocate, RUMSL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondents made detailed submissions on both jurisdiction and merits and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their respective written submissions within ten days with a copy to the other side. Further, the parties were directed to maintain *status quo* till a decision is rendered in the matter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

